

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

IA 36877/2021, in Criminal Appeal No(s). 263/2023

MISHRILAL @ SUGGAN

Appellant(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

IA No. 36877/2021 - EXEMPTION FROM FILING O.T.)

WITH

Crl.A. No. 264/2023 (II)

Date : 22-03-2023 These matters were called on for hearing today.

For Appellant(s)

Mr. Pradeep Kumar Dwivedi, Adv.
Mr. Sandeep Kumar Dwivedi, Adv.
Mr. Rakesh Mishra, AOR

Mr. Vikas Kumar Singh, Adv.
Ms. Rajshree Singh, Adv.
Dr. Sham Chand, Adv.
Mr. Vikram Singh, Adv.
Mr. T. N. Singh, AOR

For Respondent(s)

Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Crl. A. No. 263/2023

Sole respondent has already filed counter affidavit.

Await records of the case from the concerned Courts.

List again on 09.05.2023.

Crl. A. No. 264/2023

Respondent no.1 has already filed counter affidavit.

Respondent no.2 remains unserved, though he is none other than the petitioner in connected Crl. A. No. 263/2023 and duly represented therein.

Ld. Counsel for appellant submits that an application seeking for deletion of respondent no.2 would be filed. Two weeks time, is granted for the said purpose.

Await records of the case from the concerned Courts.

List again on 09.05.2023.

PAVANESH D.
Registrar

pm